# SWITCHING TECHNOLOGIES GUNTHER LIMITED

**Registered Office:** - Plots B-9, B-10 & C-1, Madras Export Processing Zone, Kadapperi, Tambaram, Chennai, Tamil Nadu-600045, **Email**: stgindia@stg-india.com

**Advertisement under Regulation 18 (7) in terms of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.**

This Advertisement is being issued by D & A Financial Services (P) Limited (the "**Manager to the Offer**"), for and on behalf of the Acquirer(s), namely, M/s BBU Enterprises Private Limited, M/s Touristas Horizons Private Limited and Mr. Nikhil Pujari, pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, in respect of the open offer to acquire shares of M/s Switching Technologies Gunther Limited ("**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Monday, 02nd February, 2026, in Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Mumbai Lakshadweep (Marathi) Mumbai edition and Makkal Prathinithi (Tamil), Chennai edition.

1. Offer Price is Rupees 66.00 (Rupees Sixty Six only) per equity share.
2. Committee of Independent Directors (Hereinafter referred to as "IDCs") of the Target Company recommends that the open offer price of Rupees 66.00 per fully paid-up equity shares is fair and reasonable based on the following reasons:
   a. Offer Price is higher than the price as arrived by taking into account valuation parameters as defined under the SEBI SAST Regulations, which comes to Rupees 65.62 per share and also higher than the negotiated price under Share Purchase Agreement which is Rupees 30.00 per share.

      The Open Offer by the Acquirer (s) are being made at the highest price amongst the selective criteria and is in line with the Regulations prescribed under the SEBI (SAST) Regulations, and hence appear to be fair and reasonable.

      The public shareholders of the Target Company are advised to independently evaluate the Open Offer and take an informed decision whether to offer their equity shares in the Open Offer. They are also advised to seek expert's opinion on taxation before taking their decision in this regard.

      The IDC's recommendation was published on 13th April, 2026 (Monday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated 02nd April, 2026 has been dispatched to the shareholders on or before Wednesday, 08th April, 2026.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (www.sebi.gov.in) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 06th February, 2026. All the observations made by SEBI vide letter no. HO/49/12/11(19)2026-CFD-RAC-DCR2/I/7943/2026 dated 25th March, 2026 has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. Details of Statutory Approvals: No statutory approvals are required to be obtained for the purpose of this offer.
9. **Schedule of Activities:**

| Sr. No | Activity | Original Schedule Days & Dates | Revised Schedule Days & Dates |
|---|---|---|---|
| **1.** | **Date of Public Announcement** | **Saturday, January 24, 2026** | **Saturday, January 24, 2026** |
| 2. | Date of Publication of Detailed Public Statement | Monday, February 02, 2026 | Monday, February 02, 2026 |
| 3. | Filing of the Draft letter of Offer to SEBI | Monday, February 09, 2026 | Monday, February 09, 2026 |
| 4. | Last Date for a Competitive Offer(s) | Tuesday, February 24, 2026 | Tuesday, February 24, 2026 |
| **5.** | **Identified Date*** | **Friday, March 06, 2026** | **Monday, March 30, 2026** |
| 6. | Date by which Final Letter of Offer will be dispatched to the shareholders | Friday, March 13, 2026 | Wednesday, April 08, 2026 |
| **7.** | **Last Date for revising the Offer Price/ number of shares.** | **Tuesday, March 17, 2026** | **Friday, April 10, 2026** |
| 8. | Date by which the committee of the independent directors of the Target Company shall give its recommendations. | Wednesday, March 18, 2026 | Monday, April 13, 2026 |
| **9.** | **Date of Publication of Offer Opening Public Announcement** | **Friday, March 20, 2026** | **Wednesday, April 15, 2026** |
| **10.** | **Date of Commencement of Tendering Period (Offer Opening date)** | **Monday, March 23, 2026** | **Thursday, April 16, 2026** |
| **11.** | **Date of Expiry of Tendering Period (Offer Closing date)** | **Wednesday, April 08, 2026** | **Wednesday, April 29, 2026** |
| 12. | Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account. | Thursday, April, 23, 2026 | Thursday, May 14, 2026 |

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Acquirers accept full responsibility for the information contained in this Pre-Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre-Issue Advertisement will also be available on SEBI's website at **www.sebi.gov.in**.

**Issued by Manager to the Offer on behalf of the Acquirers**

**D & A FINANCIAL SERVICES (P) LIMITED**
13, Community Centre, East of Kailash, New Delhi-110 065
Tel: 011-41326121/40167038
Email: investors@dnafinserv.com
Contact Person: **Ms. Radhika Pushkarna**

Date : 14.04.2026
Place: Chennai